

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 156 of 2021

IN THE MATTER OF:

Starlog Enterprises Ltd.

....Appellant

Vs.

Avil Menezes IRP for AMW Motors Ltd.

...Respondent

Present:

For Appellant: Ms. Bhavana Duhoon, Advocate

**For Respondent: Mr. Bishwajit Dubey, Ms. Srideepa Bhattacharyya
and Ms. Neha Shivhare, Advocates.**

O R D E R
(Virtual Mode)

06.04.2021: Learned Counsel for the Appellant wants to file Rejoinder. Rejoinder may be filed within a week.

Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments', on which they want to rely on, within two weeks.

List the Appeal 'for Admission (After Notice) Hearing' on **04th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md